

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2656 of 2011

(Arising out of Order-in-Original No. 11/2011 dated 09/06/2011 passed
by the Commissioner of Central Excise, Bangalore)

**Merck Life Science Pvt. Ltd.
(Formerly known as Millipore
(India) Pvt. Ltd.)**

No.50A, Ring Road, Peenya Industrial Area,
Bangalore - 560 058

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
Bangalore-II**

PB 5400, CR Building, Queens Road,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. K. Parameswaran, Advocate
Flat No.101, Suraj Sadan, No.23, II Cross,
(Ramachandra Road) Gandhinagar,
Bangalore - 560009
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20417 / 2020

Date of Hearing: 14/08/2020

Date of Decision: 14/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

2. Prayer for change of name is also allowed.

(Order was pronounced and dictated
in Open Court on **14/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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